

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

**HON'BLE MR.A.K. GAUR, MEMBER (J).**

**Original Application Number. 110 OF 2004.**

ALLAHABAD this the 16<sup>th</sup> day of **February, 2009.**

S. Pareek, son of Shri Shree Ram Pareek, resident of Q. No. FT-30A, Larmour Bagh, Defence Colony, Cantt. Kanpur.

.....Applicant.

**VE R S U S**

1. Union of India through the Secretary, Ministry of Labour, Shram Shakti Bhawan, Rafi Marg, New Delhi-11.
2. The Chief Labour Commissioner (Central), Shram Shakti Bhawan, Rafi Marg, New Delhi-11.
3. The Secretary, Ministry of Defence (D- Lab), New Delhi- 11.
4. The Principal Controller of Account (Fys),, 10-A, S.K. Bose Road, Kolkata- 1.
5. The General Manager, Ordnance Equipment Factory, Kanpur.
6. The Chief Engineer (Southern Zone)II, C.P.W.D, Norman Bhawan Kothi, Hyderabad- 500 001.

.....Respondents

Advocate for the applicant: Sri R.K. Shukla

Advocate for the Respondents : Sri S.C. Mishra

**ORDER**

The grievance of the applicant in the instant O.A is that one department of the respondent has passed order granting annual increment whereas another department <sup>has</sup> ~~regularized~~ ~~regularizing~~ neither ~~regularizing~~ the suspension period nor allowed annual increments. .

2. It is seen from the record that for redressal of his grievance, the applicant has not preferred any representation before the competent authority.

3. Having heard learned counsel for both sides; I am firmly of the view that the grievance of the applicant might be redressed in case a direction is given to the applicant to file a comprehensive representation before the competent authority, which the competent shall decide within a specified period of time. Learned counsel for the respondents has no objection, if such a direction is given.

4. Accordingly I hereby direct the applicant to file a certified copy of this order alongwith complete copy of the O.A (with all annexures) and comprehensive representation within two weeks from the date of receipt of certified copy of this order before the concerned competent authority and the said authority shall consider and decide the same by a reasoned and speaking order meeting all the contentions raised by the applicant in his representation, within a period of three months, as contemplated above, in accordance with law and relevant rules on the subject and communicate the decision to the applicant forthwith.

5. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.

*Anand*  
MEMBER- J.

/Anand/